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Clean Development Mechanism Project

2803. SHRI BAGIRATHI MAJHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of Clean Development Mechanism Projects sanctioned by Government in last five years;

(b) how many such sanctioned projects received carbon credits; and

(c) how many such projects have been commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The National Clean Development Mechanism Authority, India's designated National Authority has accorded Host Country Approval to 599 projects as on date.

(b) 67 projects have been issued carbon credits by the CDM Executive Board so far.

(c) 220 projects have been registered with CDM Executive Board so far.

Guidelines regarding movement of high ash coal

2804. SHRI BHAGIRATHI MAJHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state.

(a) whether the guidelines of the Ministry regarding movement of high ash coal beyond 1000 kilometre distance or to sensitive areas is being adhered to in true spirit; and

(b) what is the mechanism for monitoring the compliance of such guideline?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) The Ministry of Environment and Forest, Govt, of India has promulgated a Gazette Notification on use of beneficiated/blended coal containing ash not more than 34 percent (annual average) for Power Plants located beyond 10Q0 kilometers from pit head and Power Plants located in critically polluted areas, urban areas and in ecologically sensitive areas. A matrix has been prepared by the Ministry of Coal in consultation with the Ministry of Power, Ministry of Railways, Central Electricity Authority and Coal India Ltd., indicating the ratio in which coal of different qualities from different sources

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is to be supplied to such power stations. It is intended to ensure that the annual weighted average ash content in the coal supplied to such power stations does not exceed 34%. The allocation of coal in each quarter to such power stations is made by the Ministry of Coal, based on this Matrix.

The compliance of guidelines is monitored by the Central Eelctricity Authority (CEA).

Clearance of Shipra river

†2805. SHRI BANWARI LAL KANCHHAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that culturally revered holy river Shipra in a great religious city like Ujjain is lying in the state of neglect due to non-maintenance and pollution;

(b) whether it is also a fact that the visitors visiting Mahakaleshwar Temple, who are supposed to take a necessary dip in the Shipra river do not have the courage to take a bath in the river because of too much filth therein;

(c) whether Government are contemplating to start any campaign for cleaning the river Shipra; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (d) Keeping in view the pollution levels, in the Shipra river at Ujjain, the Government of Madhya Pradesh took up pollution abatement works such as interception and diversion (l&D), sewage treatment plant (STP), river font development (RED), low cost sanitation (LCS) and afforestation (AFF) under National River Conservation Programme (NRCP) at a total cost of Rs. 18.04 crore, All these works have been completed resulting in,visitors to Ujjain taking holy dip in the river Shipra. In addition, keeping in view the large congregation during auspicious occasions/festivals *(i.e.* Kartik Poornima, Makar Sankranti, Mahashivratri, Poornima and Amavasaya etc.), water flusing and filling operation is carried out and fountain are operated to maintain river water quality by local authorities.

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[†]Original notice of the question was received in Hindi.